

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : IBA/565/2020
NAME OF THE PETITIONER(S) : Dignity Hardware Stores
NAME OF THE RESPONDENT(S) : HarshaExito Engineering Pvt. Ltd.
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: None for the Petitioner.

Perusal of proceedings reveals that on 08.03.2021, the Counsel for the Petitioner was directed to serve the Respondent and file Affidavit of Service.

The Petitioner despite the order, did not take any steps for service. Even the Petitioner stopped appearing. Matter was listed on 29.02.2024. However, on that day, none for the Petitioner appeared. Court notice sent to the Counsel for the Petitioner also received back "UNSERVED".

Despite repeated calls and case awaited, neither the Petitioner nor the Counsel for the Petitioner is present. It appears that the Petitioner is not interested in prosecution of this case.

The petition is **dismissed in default and for non-prosecution.**

File be consigned to records.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs